

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2502
ANSWERED ON:10.03.2011
VANSADHARA RIVER WATER DISPUTE TRIBUNAL
Rani Killi Krupa

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government had constituted Vansadhara River Water Dispute Tribunal for adjudication of water disputes;
- (b) if so, whether the tribunal has given its award;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor and the time by which it is likely to give its award?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) The Central Government has constituted Vansadhara Water Dispute Tribunal vide Notification dated February 24th, 2010.
- (b) No sir,
- (c) Does not arise in view of (b) above.
- (d) As per Section 5 (2) of the Inter State River Water Disputes (ISRWD) Act-1956, the Tribunal has a period of three years to give its decision. This is further extendable by two years in case of unavoidable reasons.